

1990; and the advances to weaker sections, which includes small and marginal farmers and landless cultivators and artisans, are to reach a level of 10% of total credit of 25 per cent of the priority sector advances;

(c) The information is being collected and to the extent available will be laid on the Table of the House.

(d) to (f) As mentioned at (a) and (b) above, the banks have to achieve the prescribed targets on an all-India basis; and no district-wise targets are fixed for this purpose. A number of steps have been taken with a view to increase the flow of credit to small and marginal farmers and weaker sections such as concessional rate of interest at 10% per annum, non-compounding of interest on current dues, non-insistence on third party guarantee, or collateral security in respect of loans upto Rs. 10,000. In case of short term crop loans to small farmers, the interest debited is not to exceed the principal amount. In case of crop failure, amount due is re-scheduled over a period of 3 to 5 years and fresh loans are given to farmers.

In view of the above, the question of issuing any special directive, at present, does not arise.

#### **Retiring Judges in High Courts/ Supreme Court**

1503. SHRI BALASAHEB VIKHE PATIL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the post of judges filled during the past six months in High Courts and the Supreme Court;

(b) the number of judges in the Supreme Court and High Courts due to retire during the next three years as per existing rules;

(c) the number of new posts likely to be created; and

(d) the steps taken or contemplated to fill the vacant posts?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW

& JUSTICE (SHRI DINESH GOSWAMI): (a) Since 1-1-90 till 13-8-90, 93 fresh appointments in the High Courts and one appointment in the Supreme Court have been notified.

(b) From 1-8-90 till 30-6-93, 12 Judges of the Supreme Court and 153 Judges of the High Courts would retire on attaining the age of 65 years and 62 years respectively.

(c) As on 13-8-90, the creation of 83 new posts of Judges/Additional Judges in the High Courts has been agreed to; this is over and above the sanctioned strength of 443 Judges/Additional Judges.

(d) The process of consultation among the constitutional authorities is on for filling up the vacant posts of Judges.

#### **Conditions for Foreign aid for Developmental Projects**

1504. DR. BENGALI SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether any conditions have been laid down in respect of the foreign aid to be provided for various developmental projects in the country;

(b) if so, the details thereof; and

(c) the details of the countries from whom grants were received during the last six months for various projects?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The details regarding terms and conditions of foreign aid to be provided will be determined only after the aid negotiations are finalised with each donor agency.

(c) The details of the countries from whom grants were received during 1989-90 and likely to be received during 1990-91 are given below. Information for the broken part of the financial year is not available.